

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 87 OF 2019 &
IA Nos. 294 & 1192 of 2019

Dated: 22nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

RattanIndia Power Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Ms. Raveena Dhamija

Counsel for the Respondent (s) : Mr. Anup Jain
Mr. S. Rama for R-2

Ms. Molshree Bhatnagar for R-8

ORDER
IA NO. 1192 OF 2019
(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay of 15 days' in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 87 OF 2019

Objections have not been filed as on date. Rejoinder, if any, shall be filed within four weeks' time i.e. on or before 26.08.2019 after duly serving advance copy to the other side.

Interim order, if any, shall continue till the next date of hearing.

List the matter on **16.09.2019**. In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj